The Tripura Appropriation Bill, 2018

(The Tripura Bill No. 01 of 2018)



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PART--IV-- Bills introduced in the Tripura Legislative Assembly; Report of selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY SECRETARIAT

NEW CAPITAL COMPLEX AGARTALA, TRIPURA, PIN - 799 010 [Fax: (0381) 241 4095/9654]

No.F.7(12-16)-LA/2018.

Dated, Agartala the 28th March, 2018.

NOTIFICATION

"As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, "The Tripura Appropriation Bill, 2018 (The Tripura Bill No. 1 of 2018)" as introduced in the Assembly on the 28th March, 2018 is published in the Tripura Gazette."

(B. Majumder)

Secretary
Tripura Legislative Assembly

TRIPURA BILL NO.1 OF 2018.

THE TRIPURA APPROPRIATION BILL, 2018 (THE TRIPURA BILL NO.1 OF 2018).

A BILL

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the services of the financial year 2017-18.

BE it enacted by the Legislative Assembly of Tripura in the sixty-nine year of the Republic of India as follows: -

Short Title

Issue

of

the Financial

Year 2017-18.

sum Rs.1161,35,35,000/- out of the Consolidated Fund of the State of Tripura for

- 1. This act may be called the Tripura Appropriation Act, 2018.
- 2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees one thousand one hundred sixty-one crore thirty-five lakh and thirty-five thousand only towards defraying the several charges which will come in course of payment during the 2017-2018 (hereinafter financial year referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule.

Appropriation

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year.

THE SCHEDULE See Section (2 & 3) Tripura Bill No.1 of 2018

1	2	3						
		Budget Provision						
No. of Votes	Services and purposes	Charged on the Consolidated Fund			Voted by Assembly			Grand Total
		Revenue	Capital	Total	Revenue	Capital	Total	
2	Governor's Secretariat	50.39	0.00	50.39	0.00	. 0.00	0.00	50.39
4	Election Department	0.00	0.00	0.00	1241.53	0.25	1241,78	1241.78
5	Law Department	0.00	0.00	0.00	5550.80	0.00	5550.80	5550.80
6	Revenue Department	0.00	0.00	0.00	0.00	3811.26	3811.26	3811.26
7	General Administration (AR) Department	0.00	0.00	0.00	12.21	0.00	12.21	12.21
8	General Administration (P&T) Department	0.00	0.00	0.00	2.19	0.00	2.19	2.19
10	Home (Police) Department	0.00	0.00	0.00	587.21	1405.52	1992.73	1992.73
11	Transport Department	0.00	0.00	0.00	60.73	178.59	239.32	239.32
13	Public Works (R&B) Department	0.00	1559.00	1559.00	0.00	0.00	0.00	1559.00
15	P.W.(WR) Department	185.70	269.42	455.12	0.00	0.00	0.00	455.12
16	Health Department	0.00	0.00	0.00	4409.26	2447.73	6856.99	6856.99
17	I.C.A. Department	0.00	0.00	0.00	47.45	126.58	174.03	174.03
19	Tribal Welfare Department	0.00	0.00	0.00	6163.17	12084.52	18247.69	18247.59
20	Welfare of SC Department	0.00	0.00	0.00	5713.11	6920.15	12633.26	12633.26
21	Food & Civil Supplies & Consumer Afairs Department	0.00	0.00	0.00	754.52	226.47	980.99	980.99
23	Panchayati Raj Department	0.00	0.00	0.00	284.00	0.00	284.00	284.00
24	Industries & Commerce Department	0.00	0.00	0.00	892.53	92.89	985.42	985.42
25	Industries & Commerce (H.H.& Sericulture) Department	0.00	0.00	0.00	6.00	0.00	6.00	6.00
26	Fisheries Department	0.00	0.00	0.00	455.58	12.01	467.59	467.59
29	Animal Resource Development Department	0.00	0.00	0.00	50.38	111.27	161.65	161.65

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(Rs. In lakhs) 2 3 **Budget Provision** Grand No. of Services and purposes Charged on the Total Votes Voted by Assembly Consolidated Fund Total Capital Total Revenue Capital Revenue 30 Forest Department 0.00 0.00 0.00 1551.59 303.91 1855.50 1855.50 T.R.P. & P.T.G. 32 0.00 0.00 0.00 3717.48 0.00 3717.48 3717.48 Department Planning and Co-0.00 0.00 48.23 0.00 48.23 48.23 34 0.00 ordination Department Urban Development 3199.58 3199.58 3199.58 35 0.00 0.00 0.00 0.00 Department 0.00 0.00 0.00 0.00 291.66 291.66 291.66 36 Home (Jail) Department 38 0.00 0.00 0.00 0.00 100.00 100.00 100.00 GA (Printing & Stationery) Education (Higher) 39 0.00 0.00 0.00 0.00 1552.18 1552.18 1552.18 Department Education (School) 40 0.00 0.00 0.00 2959.09 2959.09 2959.09 Department 43 Finance 0.00 0.00 0.00 13731.51 0.00 13731.51 13731.51 0.00 0.00 395.21 395.21 45 Taxes and Excise 0.00 0.00 395.21 72.34 0.00 72.34 72.34 46 Treasuries 0.00 0.00 0.00 48 394.29 0.00 0.00 0.00 394.29 High Court 394.29 0.00 49 Fire Service 0.00 0.00 914.57 0.00 914.57 914.57 0.00 Public Works (DWS) 1739.93 51 343.66 0.00 1396.27 1396.27 343.66 0.00 Department Family Welfare & 888.29 2876.10 9026.51 11902.61 12906.92 52 116.02 1004.31 Preventive Medicine 227.54 227.54 55 0.00 0.00 0.00 19.54 208.00 Employment Welfare of Minorities 57 0.00 0.00 0.00 41.29 0.00 41.29 41.29 Department Home (FSL,PAC,Prose-0.00 136.16 136.16 136.16 58 cution & Co-ordination 0.00 0.00 0.00 Cell) 62 Education (Elementary) 0.00 0.00 0.00 15227.25 912.20 16139.45 16139.45 116135.35 GRAND TOTAL: 1090.06 2716.71 3806.77 64825.78 47502.80 112328.58

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2017 to the 31st March, 2018 for the financial year 2017-18.

(Jishnu Dev Varma)
Deputy Chief Minister
Tripura.

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.